

**Settlement of border dispute between India and China**

**\*275. SHRIMATI OMEM MOYONG DEOKI:**

**SHRI PARVATHANENI UPENDRA:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there has been any breakthrough in the recent border talks with China;

(b) if not, what are the factors which are coming in the way of a settlement of the border dispute; and

(c) what action Government propose to take to resolve this long-standing dispute between India and China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN): (a) At the 7th Round of Official Level Talks between India and China, held in Beijing, from July 21 to 23, 1986, substantive discussions were continued on the Eastern Sector of India-China Boundary. Thereafter, discussions commenced on the Western Sector.

(b) The Chinese side reiterated that the Eastern Sector was the area of "largest dispute". In response, the Indian side clearly enunciated our stand and that the India-China boundary in the Eastern Sector is the traditional customary line which is well-known and which has in addition received sanction by treaty and administrative jurisdiction.

(c) Government intend to continue discussion on this question during the next round of official level talks with China with a view to reaching a just and comprehensive settlement covering all sectors of the boundary.

**Posting of Intelligence Officers from Britain to check drug smuggling**

**\*276. SHRI PARVATHANENI UPENDRA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government have agreed to the posting of two

Intelligence Officers from Britain for a crackdown on drug smuggling; and

(b) if so, whether similar arrangements have been made with any other country to stop trafficking in drug in the country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN): (a) Government have approved, in principle, a British Liaison presence in India for combatting traffic in drugs and narcotics.

(b) Government have an established arrangement with USA. Regular contacts are also maintained with several other countries to combat the drug menace.

**Proposal for amendment of Assam Tea Plantation Labour Act, 1956**

**\*277. SHRI PRITHIBI MAJHI:** Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any proposal from the Government of Assam for amendment of the Assam Tea Plantation Labour Act, 1956; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) Central Government received certain proposals from the Government of Assam for amendment to the Plantation Labour Act, 1951. These proposals have been referred to the Sub-Committee set up by the Industrial Committee on Plantations for considering amendments to the Plantation Labour Act and Model Rules framed thereunder. The Sub-Committee has taken note of the suggestions of the State Government.

**Issue of bonds by public sector companies**

**\*278. SHRI N. E. BALARAM:**

**SHRIMATI KRISHNA KAUL:**

Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken a decision to allow public sector companies to issue bonds to raise capital; and